kal Divisions in the South Central Railway, and

(b) if so, the reaction of Government thereto?

THE MINISTER OF RAILWAYS (SHRI T. A PAI): (a) Yes, Sir

(b) The proposal was not agreed to on administrative and operational grounds.

Resignations of Technical new attached to F A C.T. and Chief of F.A.C.T. Engineering Division

*416 SHRI S C BESRA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether some competent technical men attached to FACT including the Chief of FACT, Engineering Division, have resigned,

(b) whether foreign experts attached with it go about without any work, and

(c) if so, the reasons therefor and the steps proposed to improve the working of the concern?

THE MINISTER OF LAW AND JUSTICE, AND PETROLEUM AND CHEMICALS (SHRI H. R. GOKHALE): (a) No chief of any engineering division of this undertaking has resigned, though four engineers have done so in the current calendar year.

(b) No, Sir.

(c) While two engineers resigned to improve their prospects, others did so for reasons of their own. Such resignations are a common feature of any large organisation of this type and do not call for any special action.

Setting up of a High Power Technical Advisory Committee for Ganga Flood Control Commission

*417. SHRI D B CHANDRA GOWDA. Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether a high-powered technical advisory Committee to advise the Ganga Flood Commission has been set up by Government; and

(b) if so, the constitution and functions thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI B. N. KUREEL): (a) A Technical Advisory Committee ha been constituted by the Government of India for assisting the Ganga Flood Control Commission in all technical matters.

(b) The Constitution and Functions of the Committee are laid on the Table of the House.

Statement

SETTING UP OF A HIGH POWER TECHNICAL ADVISORY COMMITTEE FOR GANGA FLOOD CONTROL COMMISSION

CONSTITUTION

Shri N. G. K. Murti, Ex-Chairman & Managing Director, Water & Power Development Consultancy Services (India) Ltd. .	Chairman
Chairman, Ganga Flood Control Commission.	Member
Member (F. & S. C.), Central Water and Power Commission OR his representative.	Member
Chief Engineers incharge of flood control in the State of Bihar, Haryana, Madhya Pradesh, Rajasthan, Uttar Pradesh and West Bengal. .	Member

Director (Civil Engineering) Railway Board or his representative.	Member
Director General, India Meteorological Department, New Delhi, OR his representative	Member
Director General, Geological Survey of India, Calcutta or his representative.	Member
Additional Director General (Bridges), Ministry of Transport or his nominee	Member
Chief Engineer, Inland Water Transport, Ministry of Transport, New Delhi or his nominee.	Member
Joint Commissioner (S. C.), Ministry of Agriculture, New Delhi.	Member
Member (Planning & Design), Ganga Flood Control Commission.	Member-Secretary

FUNCTIONS

(i) To advise the Ganga Flood Control Commission in the formulation of the comprehensive plan and in drawing out the priorities of works;

(ii) In examine the schemes proposed to be put up to the Ganga Flood Control Board for approval; and

(iii) To advise the Ganga Flood Control Commission on specific technical matters referred to the Committee.

चोरी, उठाईगिरी और रास्ते में माल की क्षति सम्बन्धी दावों के भुगतान में विलम्ब

418. **श्री एस० एम० पुरती** : क्या रेल मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या चोरी, उठाईगीरी और रास्ते में माल के गुम हो जाने या उसको क्षति पहुंचने सम्बन्धी दावों के भुगतान में काफी विलम्ब होता है ; और

(ख) यदि हां, तो इसके क्या कारण हैं और इनके शीघ्र निपटान के लिए सरकार क्या कदम उठा रही है ?

रेल मंत्री (श्री टी० ए० पाई) : (क) और (ख) क्षतिपूर्ति के दावों का निपटारा यथोचित शीघ्रता के साथ किया जाता है। दावों के निपटारे के लिए लिया जाने वाला औसत समय 50 दिन से कम है। जो यातायात लगातार कई रेलों से होकर बुक किया जाता है और जिसे मार्ग में स्थानान्तरित करना पड़ता है। ऐसे यातायात के सम्बन्ध में उठने वाले मामलों में ब्योरेवार जांच की आवश्यकता होती है और इस प्रकार के मामलों में विलम्ब होना अपरिहार्य है। सम्बन्धित दावेदारों द्वारा आवश्यक प्रलेखों को पेश न करने से भी विलम्ब हो जाता है। जिन मामलों में आपराधिक कारण होते हैं उनमें भी विलम्ब होता है और इन मामलों की पुलिस अधिकारियों द्वारा जांच करानी पड़ती है। खोये या क्षतिग्रस्त माल के लिए क्षतिपूर्ति के दावों का अपेक्षाकृत शीघ्र निपटारा सुनिश्चित करने के लिए विभिन्न उपाय किये गये हैं। चुने हुए महत्वपूर्ण स्टेशनों के स्टेशन मास्टरों और दावा निरीक्षकों को कुछ शर्तों के अधीन 100 रुपये तक के दावों को तय करने के लिए प्राधिकृत किया गया है। चल दावा कार्यालय के अधिकारी और कर्मचारी दावों का घटना स्थल पर ही निपटारा करने के लिए महत्वपूर्ण स्टेशनों पर जाते हैं। अन्तर्रेलवे देयता निश्चित करने के लिए क्षतिपूर्ति के दावों की रकम की सीमा बढ़ाकर 2,000 रुपये तक कर दी गई है। क्षतिपूर्ति के जिन दावों के निपटारे के लिए भुगतान से पहले वित्तीय सहमति अपेक्षित होती है, उनकी